

\$~23 & 24

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 610/2021
CRL.M.A. 2924/2021
CRL.M.A. 2925/2021
CRL.M.A. 2926/2021

GROUP CAPTAIN V K GANDHI VSM (RETD) Petitioner

Represented by: Mr. Salman Khurshid, Sr. Adv. with
Ms. Ayesha Jamal, Mr. Aadil Singh
Boparai, Mr. Tushar Agarwal, Adv.

versus

STATE OF NCT OF DELHI Respondent

Represented by: Mr. Amit Chadha, APP for State.

+ BAIL APPLN. 611/2021
CRL.M.A. 2927/2021
CRL.M.A. 2928/2021
CRL.M.A. 2929/2021

MAJOR GENERAL (RETD) SATBIR SINGH Petitioner

Represented by: Mr. Salman Khurshid, Sr. Adv. with
Ms. Ayesha Jamal, Mr. Aadil Singh
Boparai, Mr. Tushar Agarwal, Adv.

versus

STATE OF NCT OF DELHI Respondent

Represented by: Mr. Amit Chadha, APP for State.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

% **23.02.2021**

The hearing has been conducted through Physical Mode.

1. The petitions have been listed before this Court as Hon'ble Mr.

Justice Suresh Kait is on leave.

2. By these petitions, the petitioners seek anticipatory bail as they have an apprehension of arrest for the reason one Police Officer in civil visited the house of petitioner in BAIL APPLN. 611/2021 inquiring about the petitioner. The petitioner in BAIL APPLN. 611/2021 is the Chairman of the Indian Ex-Servicemen Movement (IESM). He was earlier active in the agitation relating to One Rank One Pension (OROP) and is now involved in the recent farmer's agitation; whereas the petitioner in BAIL APPLN. 610/2021 is the Vice-Chairman of IESM.

3. Notice. Learned APP for the State accepts notice.

4. In the petitions no FIR number, no Police Station is given. Thus, learned APP appearing for the State submits that he is not in a position to verify in which FIR or Police Station or the Crime Branch the petitioners are allegedly involved and/or are required for joining the investigation.

5. Status report be filed after verifying from the S.I.T. of the Crime Branch as also the concerned Police Stations where FIRs have been registered in relation to the farmer's agitation, as to whether the petitioners are allegedly involved and/or required for investigation.

6. List on 1st March, 2021 before the Bench of Hon'ble Mr. Justice Suresh Kait subject to orders of Hon'ble the Chief Justice.

7. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

FEBRUARY 23, 2021

'ga'